

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:3200  
ANSWERED ON:19.08.2011  
CGHS FACILITIES TO MTNL/BSNL EMPLOYEES  
Pangi Shri Jayaram

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether services rules are silent on the issue of health care facilities to the employees whose offices are being or have been corporatised;
- (b) if so, the reasons therefor;
- (c) the reaction of the Government thereto;
- (d) whether the Government proposes to extend Central Government Health Scheme (CGHS) facilities to the serving retired employees of MTNL/BSNL, who were initially Central Government Employees;
- (e) if so, the time by which the CGHS facility is likely to be extended to the serving/ retired employees of MTNL/ BSNL; and
- (f) if not, the reasons therefor?

**Answer**

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (c): Employees of corporations are governed by the health care facilities as prescribed in the service rules by those corporations.

(d) to (f): There is no such proposal to extend Central Government Health Scheme (CGHS) facilities to the serving/retired employees of MTNL/BSNL. However, CGHS facility is available to those PSU absorbees who had commuted 100% of their pension and they have been restored 1/3rd portion of their pension after 15 years in terms of the order of the Hon'ble Supreme Court dated 1st May, 1998. The contribution to be made will be decided by the Grade Pay that they would now have drawn in the Government in the post held by them but for their absorption in the PSUs.